

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 269 OF 2024

IN THE MATTER OF: -

SANAVVAR

..... APPLICANT

VERSUS

STATE OF U.P. & ORS.

..... RESPONDENTS

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NEW DELHI:

DATED: 15.10.2024



(PRADEEP MISRA & DALEEP DHYANI)

Counsel for Respondent/ U.P. Pollution Control Board,

138, New Lawyers' Chamber,

Supreme Court of India

New Delhi - 110001

(M): 9810252518

Email ID: pradeepmisra@yahoo.com

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 269 OF 2024

IN THE MATTER OF:
SANAVAR

... APPLICANT

VERSUS

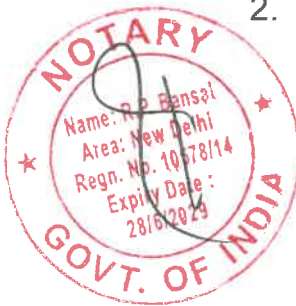
STATE OF U.P. & ORS.

.....RESPONDENTS

AFFIDAVIT ON BEHALF OF RESPONDENT, U.P. POLLUTION
CONTROL BOARD.

I, Ankit Singh, S/o. Shri Ajit Singh, aged about 38 years, Regional Officer, U.P. Pollution Control Board, Muzaffarnagar, U.P. at present at New Delhi, do hereby solemnly affirm and declare as under:

1. That I in the capacity abovenoted am conversant with the facts and record of the present case, hence competent to swear this affidavit.
2. That the abovenoted matter came up for hearing on 09.09.2024 when this Hon'ble Tribunal has directed the Regional Officer, U.P. Pollution Control Board, Muzaffarnagar to serve the notices on Respondent Nos. 9, 15 and 16.
3. That in compliance of the said order, notices have been served on Respondent No. 9, M/s. Al Noor Exports on 28.09.2024, Respondent No. 15, M/s. Dev Enterprises on



28.09.2024 and Respondent No. 16, M/s. Ramji Enterprises on 28.09.2024. The proof of service of notice is enclosed as Annexures 1, 2 and 3 respectively to this affidavit.

[Signature]
DEPONENT

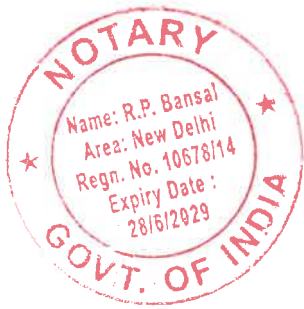
VERIFICATION:

I, the abovenamed deponent, do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 14TH DAY OF OCTOBER, 2024 AT NEW DELHI.

[Signature]
IDENTIFIED BY

[Signature]
DEPONENT



[Signature]
ATTESTED
Notary Public, Delhi
(As Presented)

[Handwritten signature]



क्षेत्रीय कार्यालय

ANNEXURE-1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०
Ref. No.

766 आर नं० 269/सनव्वर/2024

दिनांक
Dated

28.9.2024

मै० अल-नूर एक्सपोर्ट्स
9वां किमी०, ग्राम शेरनगर, जानसठ रोड
मुजफ्फरनगर।

विषय : Service of Notice dated 26.09.2024 to Respondent No. 9 in O.A. No. 269/2024 titled "Sanavvar Vs State of U.P. & Ors."

उपरोक्त विषयक मा० एन०जी०टी० में विचाराधीन ओ०ए० नं० 269/2024 सनव्वर बनाम स्टेट ऑफ यू०पी० एण्ड अदर्स में पारित आदेश दिनांक 19.09.2024 द्वारा आपको नोटिस दिनांक 26.09.2024 तामील कराये जाने हेतु आदेशित किया गया है। मा० एन०जी०टी० द्वारा दिये गये आदेशों के अनुपालन में नोटिस की प्रति मय संलग्नकों सहित आपको प्रेषित की जा रही है।

अतः आपको निर्देशित किया जाता है कि मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 19.09.2024 के अनुपालन में अपना Reply/Response मा० एन०जी०टी० के समक्ष समयान्तर्गत प्रस्तुत किया जाना सुनिश्चित करें।

संलग्नक-

1. नोटिस की प्रति।
2. मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 19.09.2024 की प्रति।
3. शिकायती पत्र की प्रति।
4. संयुक्त समिति की जाँच आख्या।

(अकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि-कन्सलटेन्ट जुडिशियल, नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली को उनके ई-मेल पत्र दिनांक 26.09.2024 के क्रम में सूचनार्थ प्रेषित।

(अकित सिंह)
क्षेत्रीय अधिकारी

Received
28/9/24



BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 269/2024

Sanavvar Vs State of U.P. & Ors.

To

1. M/s Al-Noor Exports
09th KM Village-Sheranagar Jansath Road,
Muzaffarnagar, UP-251203 (Respondent No. 9)
2. M/s Dev Enterprises
Jansath Mirzapur Road, Village Taida,
Muzaffarnagar-251314 (Respondent No. 15)
3. M/s Ramai Enterprises, Jansath Road
Village Talda Muzaffarnagar-251314 (Respondent No. 16)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 19.09.2024 (copy of order, report & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

2. Office has informed that notices have been returned unserved on respondent nos. 9, 15 and 16.
3. Let above respondent nos. 9, 15 and 16 be served through Regional Officer, Uttar Pradesh State Pollution Control Board, Muzaffarnagar and office shall make available requisite notices to Regional Officer for service upon respondent nos. 9, 15 and 16.
4. In respect of respondent no.12 notice has been received back with the postal endorsement 'refusal', hence, service deemed sufficient.
5. List on 17.10.2024."

-*****-

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 17.10.2024, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 19.09.2024
 3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.
 4. Given under my hand and the seal of this Hon'ble Tribunal, on this 26th September 2024.
- Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)

26/9/2024
Consultant (Judicial), NGT



Handwritten signature
28/9/24





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०
Ref. No.

767/अ सं० 269/सनव्वर/2024

दिनांक

Dated 28.9.2024

मै० देव एन्टरप्राइजेज
जानसठ-मीरापुर रोड, ग्राम तालडा
मुजफ्फरनगर।

विषय : Service of Notice dated 26.09.2024 to Respondent No. 15 in O.A. No. 269/2024
titled "Sanavvar Vs State of U.P. & Ors."

उपरोक्त विषयक मा० एन०जी०टी० में विचाराधीन ओ०ए० नं० 269/2024 सनव्वर बनाम स्टेट ऑफ यू०पी० एण्ड अदर्स में पारित आदेश दिनांक 19.09.2024 द्वारा आपको नोटिस दिनांक 26.09.2024 तामील कराये जाने हेतु आदेशित किया गया है। मा० एन०जी०टी० द्वारा दिये गये आदेशों के अनुपालन में नोटिस की प्रति मंय संलग्नकों सहित आपको प्रेषित की जा रही है।
अतः आपको निर्देशित किया जाता है कि मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 19.09.2024 के अनुपालन में अपना Reply/Response मा० एन०जी०टी० के समक्ष समयान्तर्गत प्रस्तुत किया जाना सुनिश्चित करें।

संलग्नक-

1. नोटिस की प्रति।
2. मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 19.09.2024 की प्रति।
3. शिकायती पत्र की प्रति।
4. संयुक्त समिति की जाँच आख्या।

(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि-कन्सलटेन्ट जुडिशियल, नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली को उनके ई-मेल पत्र दिनांक 26.09.2024 के क्रम में सूचनार्थ प्रेषित।

Received
Amul
28/9/24



क्षेत्रीय अधिकारी

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 269/2024

Sanavvar Vs State of U.P. & Ors.

To

1. M/s Al-Noor Exports
09th KM Village-Shernagar Jansath Road,
Muzaffarnagar, UP-251203

(Respondent No. 9)

2. M/s Dev Enterprises
Jansath Mirzapur Road, Village Taida,
Muzaffarnagar-251314.

(Respondent No. 15)

3. M/s Ramai Enterprises, Jansath Road
Village Talda Muzaffarnagar-251314

(Respondent No. 16)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 19.09.2024 (copy of order, report & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"2. Office has informed that notices have been returned unserved on respondent nos. 9, 15 and 16.

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5. List on 17.10.2024."

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2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 17.10.2024, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 19.09.2024

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4. Given under my hand and the seal of this Hon'ble Tribunal, on this 26th September 2024.

Note: (For Orders, Cause Lists & other information, please visit our website www.reentribunal.gov.in)

Received
Amul
28/9/24



26/9/2024
Consultant (Judicial), NGT





क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०
Ref. No.

788/ओ०२०२६९/सनव्वर/२०२५

दिनांक
Dated

28-9-2024

M/s Ramji Enterprises

(M/s Ramai Enterprises - As per Notice)

Village Talda, Jansath Road

Muzaffarnagar.


विषय : Service of Notice dated 26.09.2024 to Respondent No. 16 in O.A. No. 269/2024 titled "Sanavvar Vs State of U.P. & Ors."

उपरोक्त विषयक मा० एन०जी०टी० में विचाराधीन ओ०ए० नं० 269/2024 सनव्वर बनाम स्टेट ऑफ यू०पी० एण्ड अदर्स में पारित आदेश दिनांक 19.09.2024 द्वारा आपको नोटिस दिनांक 26.09.2024 तामील कराये जाने हेतु आदेशित किया गया है। मा० एन०जी०टी० द्वारा दिये गये आदेशों के अनुपालन में नोटिस की प्रति मय संलग्नकों सहित आपको प्रेषित की जा रही है।


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(अंकित सिंह)
क्षेत्रीय अधिकारी

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Received By -
For M/s Ram Ji Enterprises
Prop - 
28/09/2024

क्षेत्रीय अधिकारी

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 269/2024

Sanavvar Vs State of U.P. & Ors.

To

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09th KM Village-Shernagar Jansath Road,
Muzaffarnagar, UP-251203 (Respondent No. 9)
2. M/s Dev Enterprises
Jansath Mirzapur Road, Village Taida,
Muzaffarnagar-251314 (Respondent No. 15)
3. M/s Ramai Enterprises, Jansath Road
Village Taida Muzaffarnagar-251314 (Respondent No. 16)

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Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)

Received By -

For M/s Ram Ji Enterprises

Amit Kumar

Prop

20/09/2024

26/9/2024
Consultant (Judicial), NGT

8

478

O.A. No. 269 of 2024; Sanavvar Vs. State of U.P. & Ors.

From: Pradeep Misra (pradeepmisra@yahoo.com)

To: rkhranalegal@gmail.com; utkarsh.sharma7@gmail.com; abhinav.legal@gmail.com; kapilaik@yahoo.co.in

Date: Tuesday, October 15, 2024 at 06:00 PM GMT+5:30

Sir,

Please find the attached Affidavit on behalf of UPPCB

With Regards,

(PRADEEP MISRA)



SANAVAR Reply.pdf
2.4MB